

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 19/RP/2014

in

Petition No. 148/GT2013

Coram: Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K.Singhal, Member

Date of Hearing: 24.7.2014

Date of Order: 4.8.2014

In the matter of

Review of Order dated 15.5.2014 in Petition No.148/GT/2013 revising the tariff of Vindhyaachal Super Thermal Power Station, Stage-III (1000 MW) for the period from 1.4.2009 to 31.3.2014.

And in the matter of

NTPC Ltd.
NTPC Bhawan,
Core-7, SCOPE Complex,
7, Institutional Area, Lodhi Road,
New Delhi-110003

...Petitioner

Vs

1. Madhya Pradesh Power Management Company Limited,
Shakti Bhavan, Vidyut Nagar, Jabalpur-482 008
2. Maharashtra State Electricity Distribution Company Ltd,
'Prakashgad', Bandra (EAST), Mumbai-400 051
3. Gujarat Urja Vikas Nigam Limited,
Vidyut Bhavan, Race Course, Vadodara-390 007
4. Chhattisgarh State Power Distribution Company Ltd,
Dhagania, Raipur-492 013
5. Electricity Department, Govt. of Goa,
Vidyut Bhavan, Panaji, Goa
6. Electricity Department, Administration of Daman & Diu,
Daman-396 210
7. Electricity Department Administration of Dadra and Nagar Haveli,
Silvassa Via VAPI

...Respondents



Parties present:

Shri Ajay Dua, NTPC
Shri A.S.Pandey, NTPC
Ms. Suchitra Maggon, NTPC
Shri A.K.Choudhary, NTPC
Shri Sachin Jain, NTPC

INTERIM ORDER

This application has been made by the petitioner, NTPC Ltd, for review of order dated 15.5.2014 in Petition No. 148/GT/2013 whereby the Commission had revised the tariff of Vindhyachal Super Thermal Power Station, Stage-III (1000 MW) in terms of the proviso to Regulation 6(1) of the 2009 Tariff Regulations for the period from 1.4.2009 to 31.3.2014.

2. Aggrieved by the said order, the petitioner has sought review of the said order dated 15.5.2014 on the ground of error apparent on the face of the order, raising the following issues:

- (i) *Disallowance of Work Adjustments pertaining to the payments of balance works/adjustments;*
- (ii) *Disallowance of the amount of Electricity duty and Cess;*
- (iii) *Disallowance of the capitalization of acoustic leak detection system.*

3. Heard the representative of the petitioner on 'admission'. Review Petition is admitted on the issues above.

4. The petitioner is directed to serve copy of the application for review, along with this order, on the respondents, latest by 11.8.2014. The petitioner is also directed to furnish additional information on affidavit, on or before 19.8.2014, with copy to the respondents, on the following:

(a) Reasons for increase in the 'Work adjustment' amount from ₹17.00 lakh to ₹195.00 lakh in affidavit dated 7.9.2012 along with reasons for claiming the same vide affidavit dated 3.4.2013 when the said increase in adjustment amount was capitalized in 2009-10.

(b) Reasons for change in the actual expenditure of ₹74.01 lakh to ₹145.70 lakh towards Electricity Duty & Cess along with reasons for not claiming the actual expenditure of ₹145.70 lakh on Excise Duty & Cess and Rs. 127.06 lakh towards Madhya Pradesh Gramin Avsanrachna Tatha Sadak Vikas Adhinyam (MPGATSVVA) Tax incurred during 2010-11 and 2011-12 in affidavit dated 7.9.2012.

(c) Auditor certificates in respect of the claim of ₹145.70 lakh towards E.D. & Cess and claim of ₹127.06 lakh towards MPGATSVVA along with reconciliation of accounts amongst stages duly certified by statutory auditors.

5. The respondents may file their replies by 29.8.2014, with advance copy to the petitioner, who may file its rejoinder, if any, by 5.9.2014. No further extension of time shall be granted for filing the additional information/replies and/or rejoinder.

6. Matter to be listed for final hearing on 11.9.2014.

Sd/-
[A.K.Singhal]
Member

Sd/-
[M. Deena Dayalan]
Member

Sd/-
[Gireesh B.Pradhan]
Chairperson